

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 89/(MAH)/2011
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017

NAME OF THE PARTIES: Mr. Ramhari Deorao Ganage
V/s.
M/s. Ganage Pressing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and
241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Charles De Solla Adv for Phoenix AKC
Put Ltd assignee
of Abhyudaya Coop
Bank Ltd

De Solla

AMOL NEHRU Adv for R.2-6

AMOL NEHRU

PADMANABH ADV FOR
ATHAVALE PETITIONERS

PADMANABH

Common Order
TCP No. 89/397-398/NCLT/MB/MAH/2011
TCP No. 60/397-398/NCLT/MB/MAH/2012
TCP No. 74/397-398/NCLT/MB/MAH/2012
TCP No. 75/397-398/NCLT/MB/MAH/2012

Having the Respondent side not filed reply to the additional Affidavit filed by the Petitioner, at request of the Counsel on behalf of the Respondents, time for filing reply to Affidavit, is hereby extended for two more weeks, rejoinder if any, one week thereof.

List this matter for hearing on 20.3.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)